

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 850 of 2019**

**IN THE MATTER OF:**

**S.P. Coal Resources Pvt. Ltd.**

**....Appellant**

**Vs.**

**Indus FILA Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Goutham Shivshankar, Advocate**

**For Respondents: Mr. Shreyas Jayasimha, Ms. Supriya Jain and  
Mr. Aakash Shrewal for RP/R-4**

**O R D E R**  
**(Virtual Mode)**

**27.04.2021:** Heard Learned Counsel for the Appellant and Respondents.

In view of the email dated 20.04.2021 filed by the Counsel for the Appellant to the Registrar, National Company Law Appellate Tribunal. It appears that on 19.03.2020 the matter was directed to list on 22.04.2020. However, the Appeal has not been listed thereafter on account of the pandemic.

Learned Counsel for the Appellant and Learned Counsel for the Respondents are directed to file short 'Written Submissions' not exceeding three pages along with the 'Compilation of Judgment' within two weeks.

List the Appeal for 'Admission (After Notice)' on **22.06.2021**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

*sa/bm*